



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Dec/202425/16**DATED:** 10/01/2025Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Dec/202425/16 dated 10/01/2025 of Norms Committee - IV for the year 2024-25 was held on 10/01/2025 under the Chairmanship of Shri Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri Manoj Kumar Meena, Deputy Director	DGFT(HQ)
2	Shri Nand Lal, Technical Consultant	DGFT
3	Shri Shaish Kumar, Technical Consultant	DGFT
4	Shri D.N. Mathur, Technical Consultant	DGFT

Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000023AM25
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:

Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (P-560 H UV) (Solid Content 53-57%)

Qty.: 93005 Kg

Import items:

S. n.	Item description	Qty. Recommended per kg of export
1	Natural Rubber Latex	0.2527 kg
2	Copolymer emulsion 1 (VAE)	0.252 kg
3	Copolymer emulsion 2 (PU Based)	0.101 kg
4	Rosin Esters	0.201 kg
5	Polyacrylate based Thickener	0.045 kg
6	FA based Emulsifier	0.010 kg
7	Mineral oil based Defoamer	0.003 kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	2 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00001168AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:

Export Item Name: THERMOPLASTIC PRODUCT OBTAINED FROM MIXING EVA BINDER, HYDROCARBON RESIN, WAXES, ROSIN ESTER &(OTHER INGREDIENTS AT ELEVATED TEMPERATURE, TO MAKE A PRODUCT IN GRANULATED FORM FOR ADHESIVE APPLICATION (FEVICOL SA 260) (Solid content 100%)

Qty.: 40000Kg

Import items:

S.N.	Item description	Qty. Recommended per kg of export
1	EVA BINDERS	0.342 kg
2	HYDROCARBON RESIN	0.149 kg
3	ROSIN ESTER)	0.211kg
4	WAX	0.102 kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	3 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved

Party Name	PIDILITE INDUSTRIES LIMITED																			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025																			
HQ File Number	HQRNORM APPLY 00001643AM24																			
RA File Number	NA																			
Licence No and Date	NA																			
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under: Export Item Name: Water-based pressure sensitive natural rubber latex based adhesive (P-560 S VERSION) (Solid Content 54-58%) Qty.: 188551 Kg Import items: <table border="1"> <thead> <tr> <th>S.N.</th> <th>Item description</th> <th>Qty. Recommended per kg of export</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Natural Rubber Latex</td> <td>0.818 kg</td> </tr> <tr> <td>2</td> <td>Copolymer emulsion 1 (VAE)</td> <td>0.088 kg</td> </tr> <tr> <td>3</td> <td>Polyacrylate based Thickener</td> <td>0.020 kg</td> </tr> <tr> <td>4</td> <td>FA based Emulsifier</td> <td>0.010 kg</td> </tr> <tr> <td>5</td> <td>Mineral oil based Defoamer</td> <td>0.003 kg</td> </tr> </tbody> </table> The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			S.N.	Item description	Qty. Recommended per kg of export	1	Natural Rubber Latex	0.818 kg	2	Copolymer emulsion 1 (VAE)	0.088 kg	3	Polyacrylate based Thickener	0.020 kg	4	FA based Emulsifier	0.010 kg	5	Mineral oil based Defoamer	0.003 kg
S.N.	Item description	Qty. Recommended per kg of export																		
1	Natural Rubber Latex	0.818 kg																		
2	Copolymer emulsion 1 (VAE)	0.088 kg																		
3	Polyacrylate based Thickener	0.020 kg																		
4	FA based Emulsifier	0.010 kg																		
5	Mineral oil based Defoamer	0.003 kg																		

Case No.	4 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00001657AM24

RA File Number	NA																		
Licence No and Date	NA																		
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under: Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (BL 5518 AS) (Solid Content 58%) Qty.: 93005Kg Import items: <table border="1"> <thead> <tr> <th>S. no.</th> <th>Item description</th> <th>Qty. Recommended per kg of export</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Natural Rubber Latex</td> <td>0.818 kg</td> </tr> <tr> <td>2</td> <td>Copolymer emulsion 1 (VAE)</td> <td>0.088 kg</td> </tr> <tr> <td>3</td> <td>Polyacrylate based Thickener</td> <td>0.020 kg</td> </tr> <tr> <td>4</td> <td>FA based Emulsifier</td> <td>0.001 kg</td> </tr> <tr> <td>5</td> <td>Mineral oil based Defoamer</td> <td>0.003 kg</td> </tr> </tbody> </table> The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.		S. no.	Item description	Qty. Recommended per kg of export	1	Natural Rubber Latex	0.818 kg	2	Copolymer emulsion 1 (VAE)	0.088 kg	3	Polyacrylate based Thickener	0.020 kg	4	FA based Emulsifier	0.001 kg	5	Mineral oil based Defoamer	0.003 kg
S. no.	Item description	Qty. Recommended per kg of export																	
1	Natural Rubber Latex	0.818 kg																	
2	Copolymer emulsion 1 (VAE)	0.088 kg																	
3	Polyacrylate based Thickener	0.020 kg																	
4	FA based Emulsifier	0.001 kg																	
5	Mineral oil based Defoamer	0.003 kg																	

Case No.	5 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00001658AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:

Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (W 206) (Solid Content 53-57%)

Qty.: 23151 Kg

Import items:

S. no.	Item description	Qty. Recommended per kg of export
1	Natural Rubber Latex	0.353 kg
2	ROSIN ESTER)	0.301 kg
3	Polyacrylate based Thickener	0.015 kg
4	FA based Emulsifier	0.020 kg
5	Mineral oil based Defoamer	0.002 kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	6 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00001672AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve	

the norms as under:

Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (P-560 H VERSION) (Solid Content 53-57%)

Qty.: 93005 Kg

Import items:

S. no.	Item description	Qty. Recommended per kg of export
1	Natural Rubber Latex	0.2527 kg
2	Copolymer emulsion 1 (VAE)	0.252 kg
3	Copolymer emulsion 2 (PU Based)	0.101 kg
4	Rosin Esters	0.201 kg
5	Polyacrylate based Thickener	0.045 kg
6	FA based Emulsifier	0.010 kg
7	Mineral oil based Defoamer	0.003 kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	7 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00001890AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:

Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (BL 5518 A) (Solid Content 56-60%)

Qty.: 40101 Kg

Import items:

S. no.	Item description	Qty. Recommended per kg of export
1	Natural Rubber Latex	0.819 kg
2	Copolymer emulsion 1 (VAE)	0.089 kg
3	Polyacrylate based Thickener	0.035 kg
4	FA based Emulsifier	0.001 kg
5	Mineral oil based Defoamer	0.003 kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	8 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00002861AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve	

the norms as under:

Export Item Name: Water-based pressure sensitive natural rubber latex-based adhesive (BL 5518 A) (Solid Content 56-60%)

Qty.: 40101 Kg

Import items:

S. no.	Item description	Qty. Recommended per kg of export
1	Natural Rubber Latex	0.819 kg
2	Copolymer emulsion 1 (VAE)	0.089 kg
3	Polyacrylate based Thickener	0.035 kg
4	FA based Emulsifier	0.001 kg
5	Mineral oil based Defoamer	0.003 kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	9 / NC/4/MEET/Dec/202425/16
Case Status	Case Rejected
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00003755AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee reviewed the case as per the agenda and noted that the firm had submitted a reply and requested the withdrawal of their application of norms fixation. Based on this information, the committee decided to reject the case

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	10 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005359AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Qty.	S. No	Import Item	Qty. recommended
Pigment Red 122(Pigment Red 122)	1 kg	1	Di-Methyl Succinylo Succinate	0.738 kg
		2	Para Toludine	0.725 kg
		3	Sodium 3-Nitrobenzene Sulphonate	0.598 kg
		4	Phosphoric Acid	1.123 kg
		5	Phosphorous Pentoxide	2.025 kg
		6	Caustic Soda Lye 100%	0.409 kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	11 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	HEUBACH COLOUR PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025																			
HQ File Number	HQRNORM APPLY 00005538AM24																			
RA File Number	NA																			
Licence No and Date	NA																			
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under: <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty.</th> <th>S. No</th> <th>Import Item</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td rowspan="3">Pigment Blue 60(Pigment Blue 60)</td> <td rowspan="3"></td> <td>1</td> <td>1-Amino Anthraquinone</td> <td>1.00 kg</td> </tr> <tr> <td>2</td> <td>DMI- Solvent</td> <td>0.10 kg</td> </tr> <tr> <td>3</td> <td>Caustic Soda Lye</td> <td>1.10 kg</td> </tr> </tbody> </table> The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.					Export Item	Qty.	S. No	Import Item	Qty. recommended	Pigment Blue 60(Pigment Blue 60)		1	1-Amino Anthraquinone	1.00 kg	2	DMI- Solvent	0.10 kg	3	Caustic Soda Lye	1.10 kg
Export Item	Qty.	S. No	Import Item	Qty. recommended																
Pigment Blue 60(Pigment Blue 60)		1	1-Amino Anthraquinone	1.00 kg																
		2	DMI- Solvent	0.10 kg																
		3	Caustic Soda Lye	1.10 kg																

Case No.	12 / NC/4/MEET/Dec/202425/16								
Case Status	Case Approved								
Party Name	HEUBACH COLOUR PRIVATE LIMITED								
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025								
HQ File Number	HQRNORM APPLY 00005540AM24								
RA File Number	NA								
Licence No and Date	NA								
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under: <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty.</th> <th>S. No</th> <th>Import Item</th> <th>Qty. recommended</th> </tr> </thead> <tbody> </tbody> </table>					Export Item	Qty.	S. No	Import Item	Qty. recommended
Export Item	Qty.	S. No	Import Item	Qty. recommended					

Pigment Yellow 154(Pigment Yellow 154)		1	5-Acetoactylamino-Benzimidazalone	0.600 kg
		2	2- Aminobenzotrifluoride	0.414 kg
		3	Caustic Soda Lye 100%	0.597 kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	13 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	MEGHMANI INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005601AM23
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Qty.	S. No	Import Item	Qty. recommended
PROPICONAZOLE 41.8% EC	1 kg	1	2,4 Dichloro Acetophenone	0.307 kg
		2	1,2 Pentane-diol	0.150 kg
		3	Dimethyl Sulfoxide	0.110 kg
		4	1,2,4 Triazole	0.135 kg
		5	Di methyl Formamide	Not show in process

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance

Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	14 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005661AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Qty.	S. No	Import Item	Qty. recommended
Pigment Red 254 PL(Pigment Red 254 PL)	1 kg	1	Sodium Metal	0.152 kg
		2	4-Chlorobenzonitrile (PCBN) / Nitratz- P-Chlorobenzonitrile	0.899 kg
		3	Di-Isopropyl Succinate (DIPS)	0.722 kg
		4	Tertiary Amyl Alcohol	0.134 kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	15 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	HEUBACH COLOUR PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025																						
HQ File Number	HQRNORM APPLY 00005663AM24																						
RA File Number	NA																						
Licence No and Date	NA																						
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under: <table border="1"> <thead> <tr> <th>Export Item</th> <th>Qty.</th> <th>S. No</th> <th>Import Item</th> <th>Qty. recommended</th> </tr> </thead> <tbody> <tr> <td rowspan="4">Pigment Red 254 PI(Pigment Red 254 PI)</td> <td rowspan="4">1 kg</td> <td>1</td> <td>Sodium Metal</td> <td>0.152 kg</td> </tr> <tr> <td>2</td> <td>4-Chlorobenzonitrile (PCBN) / Nitratz-P-Chlorobenzonitrile</td> <td>0.899 kg</td> </tr> <tr> <td>3</td> <td>Di-Isopropyl Succinate (DIPS)</td> <td>0.722 kg</td> </tr> <tr> <td>4</td> <td>Tertiary Amyl Alcohol</td> <td>0.134 kg</td> </tr> </tbody> </table>					Export Item	Qty.	S. No	Import Item	Qty. recommended	Pigment Red 254 PI(Pigment Red 254 PI)	1 kg	1	Sodium Metal	0.152 kg	2	4-Chlorobenzonitrile (PCBN) / Nitratz-P-Chlorobenzonitrile	0.899 kg	3	Di-Isopropyl Succinate (DIPS)	0.722 kg	4	Tertiary Amyl Alcohol	0.134 kg
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The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP																							

Case No.	16 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005665AM24
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:	

Export Item	Qty.	S. No	Import Item	Qty. recommended
Pigment Green 36(Pigment Green 36)	1 kg	1	Phthalocyanine Blue crude	0.364 kg
		2	Aluminium Chloride	1.40 kg
		3	Liquid Bromine	0.864 kg
		4	Caustic Soda Lye 100%	0.368 kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	17 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005686AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Qty.	S. No	Import Item	Qty. recommended
Pigment Yellow 150 PL(Pigment Yellow 150 PL)	1 kg	1	Amino Guanidine Bicarbonate	0.260 kg
		2	Barbituric Acid	0.550 kg
		3	Nickel Chloride	0.330 kg

		4	Melamine	0.377 kg
		5	Caustic Soda Lye 100%	0.457 kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	18 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	HEUBACH COLOUR PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005687AM24
RA File Number	NA
Licence No and Date	NA

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm has applied for prior fixation of norms under para 4.06 of HBP-2023. Based on the recommendation of technical authority, the committee decided to approve the norms as under:

Export Item	Qty.	S. No	Import Item	Qty. recommended
Pigment Yellow 150 PI(Pigment Yellow 150 PI)	1 kg	1	Amino Guanidine Bicarbonate	0.260 kg
		2	Barbituric Acid	0.550 kg
		3	Nickel Chloride	0.330 kg
		4	Melamine	0.377 kg
		5	Caustic Soda Lye 100%	0.457 kg

The above fixation of norms is valid for the present application under Para 4.06 of HBP, 2023. No Advance Authorization should be issued on a repeat basis based on the fixation of the above-mentioned norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	19 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	VISHNU CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM REVIW00003944AM23
RA File Number	092404000562 AM15
Licence No and Date	0910061496/06/01/2015
Norms Committee Decision: The committee considered the case as per the agenda and noted that this case has already been approved in NC Meeting No. 12/22-23 held on November 22, 2022 (case no. M-397). Therefore, the committee decided to update the case status as "approved" in the portal. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	20 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	TEX YEAR INDUSTRIAL ADHESIVES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM REVIW00000495AM24
RA File Number	039504000257 AM17
Licence No and Date	0310805812/29/06/2016
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: - Qty Asked of Import is Not as Per Contents Shown in Export. - Net Content of Import item in Export item with copy of Shipping Bill. The case stands deferred.	

Case No.	21 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	MEHTA STONE CONSORTIUM
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM REVIW00001288AM25
RA File Number	052404000563 AM17
Licence No and Date	0510401793/27/02/2017
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the norms as under: Export Item: Articles of Stone or Of Other Mineral Substances (Including Carbon fibres, Articles of carbon Fibres, Articles of peat)(Articles of carbon Fibre) (consisting of Double Side PE Foam Tape) Qty.: 1350000 Square Meter Import Item: Double Side PE Foam Tape with Acrylic Solvent (of relevant thickness & quality) Qty.: 1.05 Square Meter/ Square Meter content in export The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	22 / NC/4/MEET/Dec/202425/16			
Case Status	Case Approved			
Party Name	VEDANTA LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025			
HQ File Number	HQRNORM REVIW00004644AM24			
RA File Number	052404000584 AM18			
Licence No and Date	0510405885/16/03/2018			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export description	Qty	S. No	Import item	Qty. recommended

Calcined Alumina (Sandy calcined metallurgical grade alumina)	1,00,000MT	1	Bauxite	3.1 MT/per MT of export
		2	Caustic Soda lye	0.09225 MT/per MT of export
		3	Non coking Coal	3 % of Fob Value of Export

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	23 / NC/4/MEET/Dec/202425/16			
Case Status	Case Approved			
Party Name	VEDANTA LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025			
HQ File Number	HQRNORM REVIW00004637AM24			
RA File Number	052404000167 AM19			
Licence No and Date	0510406931/20/06/2018			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
Export description	Qty	S. No	Import item	Qty. recommended
Calcined Alumina (Sandy calcined metallurgical grade alumina)	1,00,000MT	1	Bauxite	3.1 MT/per MT of export
		2	Caustic Soda lye	0.09225 MT/per MT of export
		3	Non coking Coal	3 % of Fob Value of Export
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.				

Case No.	24 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	KHYATI CHEMICALS PVT LTD

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025																			
HQ File Number	HQRNORM REVIW00002226AM24																			
RA File Number	082404000177 AM19																			
Licence No and Date	0810144072/12/12/2018																			
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export item: Optical Whitening Agent CI Fluorescent Brightner 264 (Lemonite BFA) Assay 20% Qty.: 21000 KILOGRAMS (Kg) Import items: <table border="1"> <thead> <tr> <th>S. No;</th> <th>Item description</th> <th>Qty. Recommended</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Cyanuric Chloride</td> <td>0.0552 kg per kg of export</td> </tr> <tr> <td>2</td> <td>Aniline 2,5 Disulphonic Acid</td> <td>0.0378 kg per kg of export</td> </tr> <tr> <td>3</td> <td>4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID</td> <td>0.0553 kg per kg of export</td> </tr> <tr> <td>4</td> <td>DIETHANOLAMINE</td> <td>0.0305 kg per kg of export</td> </tr> <tr> <td>5</td> <td>POLYETHYLENE GLYCOL</td> <td>0.3230 kg per kg of export</td> </tr> </tbody> </table> The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			S. No;	Item description	Qty. Recommended	1	Cyanuric Chloride	0.0552 kg per kg of export	2	Aniline 2,5 Disulphonic Acid	0.0378 kg per kg of export	3	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.0553 kg per kg of export	4	DIETHANOLAMINE	0.0305 kg per kg of export	5	POLYETHYLENE GLYCOL	0.3230 kg per kg of export
S. No;	Item description	Qty. Recommended																		
1	Cyanuric Chloride	0.0552 kg per kg of export																		
2	Aniline 2,5 Disulphonic Acid	0.0378 kg per kg of export																		
3	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.0553 kg per kg of export																		
4	DIETHANOLAMINE	0.0305 kg per kg of export																		
5	POLYETHYLENE GLYCOL	0.3230 kg per kg of export																		

Case No.	25 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	KHYATI CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM REVIW00002227AM24
RA File Number	082404000160 AM19
Licence No and Date	0810144117/20/12/2018

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export item: Optical Whitening Agent CI Fluorescent Brightener 264 (Lemonite BFA) Assay 20%

Qty.: 21000 KILOGRAMS (Kg)

Import items:

S. No	Item description	Qty. Recommended
1	Cyanuric Chloride	0.0552 kg per kg of export
2	Aniline 2,5 Disulphonic Acid	0.0378 kg per kg of export
3	4,4 DIAMINO STILBENE 2,2 DISULPHONIC ACID	0.0553 kg per kg of export
4	DIETHANOLAMINE	0.0305 kg per kg of export
5	POLYETHYLENE GLYCOL	0.3230 kg per kg of export

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	26 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM REVIW00005259AM23
RA File Number	082404000051 AM20
Licence No and Date	0810145996/20/08/2019

Norms Committee Decision:

The committee considered the case as per the agenda and noted that a request mail dated January 13, 2025, has been sent to RA-Ahmedabad to furnish clarification on the issuance of Advance Authorization No. 0810145996 dated August 20, 2019, under Para 4.07 of the FTP and reply is still awaited. Therefore, the committee decided to send a reminder to RA-Ahmedabad.

The case stands deferred.

Case No.	27 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	CAMBAY FOODPAC LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM REVIW00002987AM24
RA File Number	522404000060 AM20
Licence No and Date	5210043295/08/01/2020
Norms Committee Decision: The committee considered the case as per the agenda and noted that reply given by the firm is incomplete. After detailed deliberation and based on the recommendation of the technical authority, the committee decided to ask the firm to furnish the following: • To indicate GSM of Import and export items and specification of export item. • Complete calculation of requirement of Paper Board for making the export item giving CAD and drawing and design. • Justification of 24% wastage, as claimed for raw material. The case stands deferred.	

Case No.	28 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	PRADHAN INTERNATIONAL		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM REVIW00004675AM25		
RA File Number	072404000238 AM20		
Licence No and Date	0710116000/08/01/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty.	Import Item	Qty. recommended

8 INCHES AGARBATHI AND OTHER ODIRIFERPUS PREPARATIONS WHICH OPERATE BY BURNING ((MADE OUT FROM RAW AGARBATHI IMPORTED UNDER AUTHORISATION IN EXPORT PRODUCT INCLUSIVE OF PERFUMED AGARBATHI 30588 KGS AND PACKING MATERIALS IS 5126KGS)	1,57,57,800 NOS (16149 Kg.)	RAW AGARBATHI 8 INCHES MACHINE MADE (INCENSE STICKS)	1,60,72,956 NOS
9 INCHES AGARBATHI AND OTHER ODIRIFERPUS PREPARATIONS WHICH OPERATE BY BURNING ((MADE OUT FROM RAW AGARBATHI IMPORTED UNDER AUTHORISATION IN EXPORT PRODUCT INCLUSIVE OF PERFUMED AGARBATHI 67548 KGS AND PACKING MATERIALS IS 11,321 KGS)	2,73,10,560 NOS (30201.07 Kg.)	RAW AGARBATHI 9 INCHES MACHINE MADE (INCENSE STICKS)	2,78,56,771 NOS.
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.			

Case No.	29 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	TEX YEAR INDUSTRIAL ADHESIVES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM REVIW00004609AM25		
RA File Number	039504001054 AM20		
Licence No and Date	0310834575/31/01/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to fix the norms as under:			
Export item	Qty	Import item	Qty recommended
HOTMELT ADHESIVE ULTIMA 2000 NET CONTENT RELEVANT TACKIFIER OR HYDROCARBON RESIN 43077.120 KG(PARAFIN WAX OR SASSOL WAX 29538.560 KG AND POLYOLEFIN	128000 Kg.	RELEVANT TACKIFIER RESIN / PETROLEUM HYDROCARBON RESIN (HYDROGENATED HYDROCARBON RESIN	43,938.6 Kg
		RELEVANT PARAFFIN WAX /	30,128.76 Kg

PLATOMER AFFINITY 55384.320 KG)		SASOL WAX	
		POLYOLEFIN PLASTOMER AFFINITY	5,6492 Kg
RA may take necessary action subject to compliance with other usual conditions of HBP			

Case No.	30 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	PARIKH ENTERPRISES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	018305000704AM20
RA File Number	082404000373 AM20
Licence No and Date	0810147227/12/02/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	31 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	REGENCY CHEMICALS		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM REVIW00004256AM25		
RA File Number	NA		
Licence No and Date	0710116133/17/02/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has submitted a reply. Based on recommendation of technical authority, the committee decided to fix the norms as under:			
Export Item	Qty.	Import Item	Qty. recommended

11- Inches Agarbatti & Other Odoriferous Preparation (Which Operate by Burning)	3,24,00,000 NOS	Raw Agarbatti 11 Inches	3,24,00,000 NOS
RA may take necessary action subject to compliance with other usual conditions of HBP.			

Case No.	32 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	JINDAL DRUGS PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM REVIW00005725AM24		
RA File Number	039404000348 AM21		
Licence No and Date	0310837845/25/08/2020		
Norms Committee Decision:			
The committee considered the case as per the agenda and noted that the firm has submitted their reply. Based on recommendation of technical authority, the committee decided to fix the norms as under:			
Export Item	Qty.	Import Item	Qty. recommended
MINT OIL	1 Kg.	D-P-MENTHA-1(6),8-DIEN-2-ONE	0.8 Kg.
RA may take necessary action subject to compliance with other usual conditions of HBP.			

Case No.	33 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	GULF OIL LUBRICANTS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM REVIW00004067AM25
RA File Number	NA
Licence No and Date	0310838240/14/09/2020
Norms Committee Decision:	
The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a	

personal hearing before the Norms Committee with all supporting documents to explain their case.

The case stands deferred

Case No.	34 / NC/4/MEET/Dec/202425/16			
Case Status	Case Approved			
Party Name	MEHTA STONE CONSORTIUM			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025			
HQ File Number	HQRNORM APPLY 00000716AM25			
RA File Number	NA			
Licence No and Date	0510415595/21/10/2020			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
S.N.	Export item	Qty.	Import item	Qty. Recommended
1	ARTICLE OF CARBON FIBRE (ARTICLE OS STONE) (consisting of Double Side PE Foam Tape)	16200 Square Meter	Double Side PE Foam Tape with Acrylic Solvent (of relevant thickness & quality)	1.05 Square Meter/ Square Meter content in export
2	WOODEN PANEL (consisting of Double Side PE Foam Tape)	5000 Square Meter	Double Side PE Foam Tape with Acrylic Solvent (of relevant thickness & quality)	1.05 Square Meter/ Square Meter content in export
3	IRON METAL PANEL (consisting of Double Side PE Foam Tape)	5000 Square Meter	Double Side PE Foam Tape with Acrylic Solvent (of relevant thickness & quality)	1.05 Square Meter/ Square Meter content in export
RA may take necessary action subject to compliance with other usual conditions of HBP.				

Case No.	35 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	LEETHA PACK PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	018305001212AM21
RA File Number	102404000056 AM21
Licence No and Date	1010060715/17/11/2020
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	36 / NC/4/MEET/Dec/202425/16	
Case Status	Case Approved	
Party Name	MADRAS FLUORINE PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025	
HQ File Number	HQRNORM APPLY 00055460AM21	
RA File Number	04AA04005133 AM21	
Licence No and Date	0411000158/05/01/2021	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export item: POTASSIUM HEXAFLUORO PHOSPHATE (WHITE GRANULAR / POWDER)		
Qty.:1 Kg		
Import item:		
S. No:	Item Description	Qty. recommended
1	HYDROFLUORIC ACID 70 PERCENT	1.461 Kg
2	POLYPHOSPHORIC ACID 115 PERCENT	0.540 Kg

3	POTASSIUM HYDROXIDE 90 PERCENT	1.193 kg
RA may take necessary action subject to compliance with other usual conditions of HBP.		

Case No.	37 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00070722AM21
RA File Number	03AA04020365 AM21
Licence No and Date	0311001282/27/01/2021

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty.	S. No	Import Item	Qty. recommended
ADDITIVE MASTER BATCHES (FILLER MASTER BATCH) (Net content of LLDPE Granules-21000 Kgs, Calcium Carbonate-77000 Kgs, Additive-500 Kgs, Additive-500 Kgs) WAX 500 Kg.	100000 kg.	1	LLDPE GRANULES	21,630 kg.
		2	Calcium Carbonate	79,310 kg.
		3	Additive Antioxidant 168	515 kg.
		4	Additive Antioxidant1010	515 kg.
		5	WAX	515 kg.

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	38 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED

Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00117103AM21
RA File Number	03AA04029928 AM21
Licence No and Date	0311002721/31/03/2021
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted incomplete reply. Therefore, the committee decided to ask the firm to furnish the following: • Actual export item description, its qty. and corresponding import qty. • Shipping bills. The case stands deferred.	

Case No.	39 / NC/4/MEET/Dec/202425/16	
Case Status	Case Approved	
Party Name	MADRAS FLUORINE PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025	
HQ File Number	HQRNORM APPLY 00031368AM22	
RA File Number	04AA04008362 AM21	
Licence No and Date	0411000744/03/05/2021	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export item: HEXAFLUORO TITANIC ACID 50 PERCENT (CORROSIVE LIQUID)		
Qty.: 1 MT		
Import item:		
S. No:	Item Description	Qty. recommended
1	HYDROFLUORIC ACID 70 PERCENT	0.548 MT
2	TITANIUM DIOXIDE	0.256 M
RA may take necessary action subject to compliance with other usual conditions of HBP		

Case No.	40 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	ESKAY IODINE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM REVIW00002050AM24		
RA File Number	03AA04001699 AM22		
Licence No and Date	0311003585/05/05/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty.	Import Item	Qty.
Copper Iodide (Cuprous Iodide)	1 kg	Iodine	0.71 kg
RA may take necessary action subject to compliance with other usual conditions of HBP.			

Case No.	41 / NC/4/MEET/Dec/202425/16			
Case Status	Case Approved			
Party Name	BEE CHEMS			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025			
HQ File Number	HQRNORM APPLY 00106323AM22			
RA File Number	06AA04001864 AM22			
Licence No and Date	0611000448/03/06/2021			
Norms Committee Decision:				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:				
S.no:	Export Description	Qty.	Import Item	Qty. Recommended
1	Lithium silicate	1 kg	LITHIUM CARBONATE	0.08 Kg

2	Lithium Hybrid silicate	1 kg	LITHIUM CARBONATE	0.075 Kg
RA may take necessary action subject to compliance with other usual conditions of HBP.				

Case No.	42 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	BEE CHEMS		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM REVIW00008877AM24		
RA File Number	06AA04002090 AM22		
Licence No and Date	0611000481/15/06/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export description	Qty	Import Description	Qty. recommended
CLAY DESSICANT MOISTURE ABSORBER SUPER GRADE CONTAINING 18500 KG RHEOLOGY MODIFIER CLAY	123334 Kg	RHEOLOGY MODIFIER CLAY	0.067 Kg/kg of export.
RA may take necessary action subject to compliance with other usual conditions of HBP.			

Case No.	43 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	ESKAY IODINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM REVIW00002052AM24
RA File Number	03AA04022846 AM22
Licence No and Date	0311004737/18/06/2021
Norms Committee Decision:	

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty.	Import Item	Qty.
Copper Iodide (Cuprous Iodide)	1 kg	Iodine	0.71 kg

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	44 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	CHEMCON SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00133317AM22
RA File Number	34AA04001449 AM21
Licence No and Date	3411000032/07/07/2021
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
- As per the application, the item of import is ZINC BROMIDE LC CHLORIDE whereas in chemical reaction only Zinc Bromide has been shown, therefore, please clarify the same and indicate the details of ZINC BROMIDE LC CHLORIDE. - Copy of Bill of Entry for import of ZINC BROMIDE LC CHLORIDE.	
The case stands for deferred.	

Case No.	45 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00138112AM22
RA File Number	06AA04004198 AM22
Licence No and Date	0611000568/13/07/2021

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

S.N.	Export Description	Qty.	Import Item	Qty. Recommended
1	Lithium silicate	1 kg	LITHIUM HYDROXIDE MONOHYDRATE	0.08 Kg
2	Lithium Hybrid silicate	1 kg	LITHIUM HYDROXIDE MONOHYDRATE	0.075 Kg

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	46 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00140794AM22
RA File Number	06AA04004060 AM22
Licence No and Date	0611000577/16/07/2021

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

S.N.	Export Description	Qty.	Import Item	Qty. Recommended
1	Lithium silicate	1 kg	LITHIUM HYDROXIDE MONOHYDRATE	0.08 Kg
2	Lithium Hybrid silicate	1 kg	LITHIUM HYDROXIDE MONOHYDRATE	0.075 Kg

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	47 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	RAYM ETECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00145466AM22
RA File Number	03AA04050010 AM22
Licence No and Date	0311005552/23/07/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Mfg. process in detail • Difference between import and export • Coa of import from supplier • Coa of export item. The case stands for deferred.	

Case No.	48 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	TECHNO WAXCHEM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00149945AM22
RA File Number	02AA04015575 AM22
Licence No and Date	0211001010/29/07/2021
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item: RESORCINOL STEARIC ACID MELT (RSAM) Qty.: 30000Kg Import Items:	

S. no.	Item description	Qty. recommended
1	RESORCINOL	0.815 Kg/Kg of export
2	STEARIC ACID	0.215 kg/Kg of export

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	49 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00172592AM22
RA File Number	03AA04073040 AM22
Licence No and Date	0311006514/27/08/2021

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty.	S. No	Import Item	Qty. recommended
PROPICONAZOLE TECHNICAL (PROPICONAZOLE TECHNICAL)	1 kg	1	META DICHLOROBENZENE	0.68 kg
		2	1,2,PENTANEDIOL	0.34 kg
		3	BROMINE	0.161 kg
		4	ACETYL CHLORIDE	0.38 kg
		5	METHYL CYCLOHEXANE	0.05 kg
		6	POTASSIUM HYDROXIDE	0.28 kg
		7	1,2,4 TRIAZOLE	0.310 kg
		8	DIMETHYL SULFOXIDE	0.014 kg

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	50 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00172593AM22
RA File Number	03AA04072839 AM22
Licence No and Date	0311006515/27/08/2021

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty.	S. No.	Import Item	Qty. recommended
TEBUCONAZOLE TECH (TEBUCONAZOLE TECH)	1 kg	1	POTASSIUM HYDROXIDE	0.47 kg
		2	1,2,4 TRIAZOLE	0.297 kg
		3	1-4-Chlorophenyl-4,4-Dimethyl-3-Pentanone	0.72 kg
		4	N N DIMETHYL FORMAMIDE	Not Required
		5	DIMETHYL ACETAMIDE	0.14 kg
		6	DIMETHYL SULFIDE	0.15 kg
		7	METHYL CYCLOHEXANE	0.118 kg

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	51 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00183066AM22
RA File Number	03AA04090171 AM22
Licence No and Date	0311006911/13/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to appear for personal hearing with justification for the following: • Chy given is incomplete. • Yield shown in stg III is very low. • No recovery of solvent is shown. The case stands for deferred.	

Case No.	52 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	STERLING AUXILIARIES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00184220AM22
RA File Number	03AA04074026 AM22
Licence No and Date	0311006960/15/09/2021
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and noted that firm has submitted incomplete reply for export item -1. Therefore, the committee decided to ask the firm to furnish the complete information as under: • Authentic literature to prove that 12 % is added extra for raw material phenol and ethylene oxide in the reaction. • Commercial value of low boiler and high boiler obtained during reaction. • Prod/consumption data for last year for this export duly certified by auditor of the company. The case stands for deferred.	

Case No.	53 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	PAREKH INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM APPLY 00204571AM22		
RA File Number	03AA040103926 AM22		
Licence No and Date	0311007533/06/10/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms with nil wastages as follows:			
Export description	Qty.	Import Description	Qty. recommended
SILVER POTASSIUM CYANIDE NET CONTENT OF SILVER 54.20 KG	100 Kg.	SILVER UNWROUGHT 71069110: SILVER GRAINS	54.200 Kg.
RA may take necessary action subject to compliance with other usual conditions of HBP.			

Case No.	54 / NC/4/MEET/Dec/202425/16													
Case Status	Case Approved													
Party Name	NACL INDUSTRIES LIMITED													
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025													
HQ File Number	HQRNORM APPLY 00221667AM22													
RA File Number	092404000568 AM20													
Licence No and Date	0911001741/22/10/2021													
Norms Committee Decision:														
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms with nil wastages as follows:														
<table><tr><th>Export Item</th><th>Qty.</th><th>S. No</th><th>Import Item</th><th>Qty. recommended</th></tr><tr><td rowspan="2">FLUCARBAZONE SODIUM TECHNICAL(SOLID)</td><td rowspan="2">1 kg</td><td>1</td><td>2-Trifluoromethoxy benzene sulfonyl isocyanate</td><td>0.750 kg.</td></tr><tr><td>2</td><td>Methyl Chloroformate</td><td>0.420 kg.</td></tr></table>		Export Item	Qty.	S. No	Import Item	Qty. recommended	FLUCARBAZONE SODIUM TECHNICAL(SOLID)	1 kg	1	2-Trifluoromethoxy benzene sulfonyl isocyanate	0.750 kg.	2	Methyl Chloroformate	0.420 kg.
Export Item	Qty.	S. No	Import Item	Qty. recommended										
FLUCARBAZONE SODIUM TECHNICAL(SOLID)	1 kg	1	2-Trifluoromethoxy benzene sulfonyl isocyanate	0.750 kg.										
		2	Methyl Chloroformate	0.420 kg.										

		3	Hydrazine Hydrate 100%	0.420 kg.
RA may take necessary action subject to compliance with other usual conditions of HBP				

Case No.	55 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	PLASTIBLENDS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM REVIW00003152AM24
RA File Number	03AA040117044 AM22
Licence No and Date	0311008245/03/11/2021

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to re-fix the norms as follows:

Export Item	Qty.	S. No	Import Item	Qty. recommended
Poly white Master Batch(POLYWHITE MASTER BATCH. NET CONTENT: 1) 120000.00 KGS 2) 150.00 kgs, 3)8025.00 kgs, 4)75.000 kgs, 5)3900.00 kgs, 6) 150.000 kgs, 7)15000.00 kgs, 8) 597375.00 kgs 9) 5250.00 kgs, 10) 75.00 kgs)	750000 Kg.	1	Relevant polymer such as polythylene namely LLDPE (Injection Moulding Grade)	123600 Kg.
		2	Relevant polymer such as polythylene namely HDPE (Injection Moulding Grade)	154.5 Kg.
		3	Relevant polymer such as polypropylene (Injection Moulding Grade)	8265.75 Kg.
		4	Relevant polymers such as Polypropylene Copolymer	77.25 Kg.
		5	Titanium Dioxide (Rutile Grade)	4017 Kg.
		6	Optical Brightner	154.5 Kg.

		7	Dispersing Agent namely Lubricant (Plastipet)	15450 Kg.
		8	Extender namely Calcium Carbonate	
		9	Extender namely Talc	
		10	Additive namely Antioxidant	

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	56 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	GRINDWELL NORTON LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM APPLY 00248394AM22		
RA File Number	039404000498 AM21		
Licence No and Date	0711000626/11/11/2021		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty.	Import Item	Qty. recommended
SILICON CARBIDE FIBER DISC 100 MM DIA X 16 MM INNER DIA	1 kg.	VULCANISED FIBRE (WOOD PULP BASE)	1.20 KG/KG CONTENT IN EXPORT
SILICON CARBIDE FIBER DISC 178 MM DIA X 22.23 MM INNER DIA	1 kg.	VULCANISED FIBRE (WOOD PULP BASE)	1.20 KG/KG CONTENT IN EXPORT
RA may take necessary action subject to compliance with other usual conditions of HBP.			

Case No.	57 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	SYNDICATE EXPORTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00314136AM22
RA File Number	32AX04000087 AM22
Licence No and Date	3211002298/10/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item; MAGNESIA REFRACTORY CUPLES & BULLION BLOCKS Qty.; 368MT Import item; DEAD BURNT MAGNESITE (0-15MM) Qty: 0.9933 MT/MT of Export item RA may take necessary action subject to compliance with other usual conditions of HBP	

Case No.	58 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	ARCL ORGANICS LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM APPLY 00321321AM22		
RA File Number	02AX04000031 AM22		
Licence No and Date	0211001817/17/01/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export description	Qty	Import Description	Qty. recommended
SYNTHETIC ADHESIVE (Phenol-Formaldehyde	1 kg.	PHENOL	0.55 kg

Resin) (25KGS BAG)			
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RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	59 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00323969AM22
RA File Number	03AA04009772 AM22
Licence No and Date	0311010683/19/01/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Wastage seems to be 7.5 %, justification for same. • App 4E indicating wastage for each raw material. The case stands for deferred.	

Case No.	60 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	ESKAY IODINE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM APPLY 00326426AM22		
RA File Number	03AX04000436 AM22		
Licence No and Date	0311010763/21/01/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty.	Import Item	Qty. Recommended

Potassium Iodide Stabilized Containing Potassium Iodide 90% & Calcium Stearate 10%	1 kg	Iodine	0.6876kg
RA may take necessary action subject to compliance with other usual conditions of HBP.			

Case No.	61 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	PRIMA CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00329387AM22
RA File Number	08AX04000074 AM22
Licence No and Date	0811003848/24/01/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred.	

Case No.	62 / NC/4/MEET/Dec/202425/16
Case Status	Case Rejected
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00345195AM22
RA File Number	039504000530 AM18
Licence No and Date	0311011137/06/02/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Mumbai. Accordingly, the committee decided to close the case.	
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	63 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	HINDUSTAN PLATINUM PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005389AM23
RA File Number	NA
Licence No and Date	0311011215/08/02/2022
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the actual net content of pallidum in export in tabulated form with copy of shipping bills. The case stands for deferred.	

Case No.	64 / NC/4/MEET/Dec/202425/16	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025	
HQ File Number	HQRNORM REVIW00004083AM23	
RA File Number	05AX04000954 AM22	
Licence No and Date	0511008773/11/02/2022	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Items; MODIFIED CLAY (moisture content of 0.7%)		
Quantity: 907200 Kg.		
Import Items:		
S. No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 kg

2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE PURITY MINIMUM 70 PERCENT / DI ALKYL QUATERNARY AMMONIUM SALT	0.495 Kg
The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.		

Case No.	65 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	VEDANTA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00372848AM22
RA File Number	05AX04000791 AM22
Licence No and Date	0511010575/02/03/2022

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item: Calcined Alumina (Sandy calcined metallurgical grade alumina)

Qty.: 150000 MT

Import Items:

S. No.	Description	Qty. recommended
1	Bauxite -Standard Metal Grade/wet -	3.1 MT/per MT of export
2.	Caustic Soda lye	0.09225 MT/per MT of export
3.	Non coking Coal - Steam Coal	3 % of Fob Value of Export

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP

Case No.	66 / NC/4/MEET/Dec/202425/16	
Case Status	Case Approved	
Party Name	PROEC ENERGY LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025	
HQ File Number	HQRNORM REVIW00004362AM23	
RA File Number	05AX04000599 AM23	
Licence No and Date	0511012841/27/05/2022	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export Items; MODIFIED CLAY (moisture content of 0.7%)		
Quantity: 1134000Kg		
Import Items:		
S. No.	Item Description	Qty. recommended per Kg of Export
1	BENTONITE	0.722 kg
2	DIHYDROGENATED TALLOW BENZYL METHYL AMMONIUM CHLORIDE / DIHYDROGENATED TALLOW DIMETHYL AMMONIUM CHLORIDE (PURITY MINIMUM 70 PERCENT / DI ALKYL QUATERNARY AMMONIUM SALT)	0.495 Kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	67 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00001154AM23
RA File Number	07AX04000128 AM23
Licence No and Date	0711004168/02/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a **personal hearing** before the Norms Committee with all supporting documents to explain their case.

The case stands deferred

Case No.	68 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	ARCL ORGANICS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00001689AM23
RA File Number	02AX04000160 AM23
Licence No and Date	0211002616/27/06/2022

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export description	Qty	Import Description	Qty. recommended
SYNTHETIC ADHESIVE Phenol-Formaldehyde Resin	1 kg.	PHENOL	0.55 kg

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	69 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00002144AM23
RA File Number	08AX04000656 AM23
Licence No and Date	0811005562/19/07/2022

Norms Committee Decision:

The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a

personal hearing before the Norms Committee with all supporting documents to explain their case.

The case stands deferred.

Case No.	70 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00002194AM23
RA File Number	03AX04002331 AM23
Licence No and Date	0311016490/21/07/2022

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty.	S. No	Import Item	Qty. recommended
PROPICONAZOLE TECHNICAL (PROPICONAZOLE TECHNICAL)	1 kg	1	META DICHLOROBENZENE	0.68 kg
		2	1,2,PENTANEDIOL	0.34 kg
		3	BROMINE	0.161 kg
		4	ACETYL CHLORIDE	0.38 kg
		5	METHYL CYCLOHEXANE	0.05 kg
		6	POTASSIUM HYDROXIDE	0.28 kg
		7	1,2,4 TRIAZOLE	0.310 kg
		8	DIMETHYL SULFOXIDE	0.014 kg

RA may take necessary action subject to compliance with other usual conditions of HBP.

Case No.	71 / NC/4/MEET/Dec/202425/16
Case Status	Case Rejected
Party Name	AMERICAN PRECOAT SPECIALITY PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00001222AM24
RA File Number	NA
Licence No and Date	0511014097/03/08/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm had applied for prior fixation of norms for Advance Auth no. 0511014097 dated 03/08/2022 without following the proper procedure as per the HBP. Furthermore, ad-hoc norms for this case had already been approved in NC Meeting No-NC/4/MEET/Apr/202425/2 dated 07.05.2024. Therefore, the committee decided to reject this application. The RA can take necessary action subject to compliance with other standard requirements of the HBP.	

Case No.	72 / NC/4/MEET/Dec/202425/16										
Case Status	Case Approved										
Party Name	FINORCHEM LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025										
HQ File Number	HQRNORM APPLY 00002519AM23										
RA File Number	34AX04000424 AM23										
Licence No and Date	3411002621/08/08/2022										
Norms Committee Decision:											
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:											
<table><tr><td>Export Item</td><td>Quantity</td><td>Import item</td><td>Quantity</td></tr><tr><td>ACETONE DPA (ADPA) CONDENSATION PRODUCT</td><td>1 Kg</td><td>DIPHENYLAMINE</td><td>0.90 Kg</td></tr></table>				Export Item	Quantity	Import item	Quantity	ACETONE DPA (ADPA) CONDENSATION PRODUCT	1 Kg	DIPHENYLAMINE	0.90 Kg
Export Item	Quantity	Import item	Quantity								
ACETONE DPA (ADPA) CONDENSATION PRODUCT	1 Kg	DIPHENYLAMINE	0.90 Kg								
The RA can take necessary action subject to compliance with other standard requirements of the HBP.											

Case No.	73 / NC/4/MEET/Dec/202425/16													
Case Status	Case Approved													
Party Name	PROEC ENERGY LIMITED													
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025													
HQ File Number	HQRNORM APPLY 00002558AM23													
RA File Number	05AX04001322 AM23													
Licence No and Date	0511014174/10/08/2022													
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows: Export Item Name: Oil Well Chemical- Clay Qty.: 1 Kg Import Items. <table border="1"> <thead> <tr> <th>S. No;</th> <th>Import Description</th> <th>Qty. recommended per Kg of export item</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Sepiolite Clay / Sepiolite Powder</td> <td>0.4752Kg</td> </tr> <tr> <td>2</td> <td>Welan Gum (Exopolysaccharide)</td> <td>0.0332Kg</td> </tr> <tr> <td>3</td> <td>Xanthan Gum (Polysaccharide)</td> <td>0.02801Kg</td> </tr> </tbody> </table> The RA can take necessary action subject to compliance with other standard requirements of the HBP.			S. No;	Import Description	Qty. recommended per Kg of export item	1	Sepiolite Clay / Sepiolite Powder	0.4752Kg	2	Welan Gum (Exopolysaccharide)	0.0332Kg	3	Xanthan Gum (Polysaccharide)	0.02801Kg
S. No;	Import Description	Qty. recommended per Kg of export item												
1	Sepiolite Clay / Sepiolite Powder	0.4752Kg												
2	Welan Gum (Exopolysaccharide)	0.0332Kg												
3	Xanthan Gum (Polysaccharide)	0.02801Kg												

Case No.	74 / NC/4/MEET/Dec/202425/16	
Case Status	Case Approved	
Party Name	HERANBA INDUSTRIES LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025	
HQ File Number	HQRNORM APPLY 00003963AM23	
RA File Number	03AX04002696 AM23	
Licence No and Date	0311018930/31/10/2022	

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export description	Qty	Import Description	Qty. recommended
LAMBDA CYHALOTHRIN 13.1% EC	1 kg.	2-CHLORO TRIFLUORO PROPENYL ACID (TFP ACID)	0.077 kg

The RA can take necessary action subject to compliance with other standard requirements of the HBP.

Case No.	75 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00003967AM23
RA File Number	03AX04002695 AM23
Licence No and Date	0311018934/31/10/2022

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export description	Qty	Import Description	Qty. recommended
LAMBDA CYHALOTHRIN 13.1% EC	1 kg.	LAMBDA CYHALOTHRIN TECHNICAL (P)	0.077 kg

The RA can take necessary action subject to compliance with other standard requirements of the HBP.

Case No.	76 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	STANDARD CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00004576AM23
RA File Number	30AX04000367 AM23

Licence No and Date	3011002857/24/11/2022		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export description	Qty	Import Description	Qty. recommended
Compound Plasticizer for Rubber and Plastic	1 kg.	Paraffin	0.58 Kg.
The RA can take necessary action subject to compliance with other standard requirements of the HBP.			

Case No.	77 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	AKAY NATURAL INGREDIENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005160AM23
RA File Number	10AX04000224 AM23
Licence No and Date	1011001524/21/12/2022
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
• Details of domestic inputs used with qty. • Coa of import item from foreign supplier.	
The case stands deferred	

Case No.	78 / NC/4/MEET/Dec/202425/16
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005205AM23
RA File Number	03AX04004516 AM23
Licence No and	0311020196/22/12/2022

Date	
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Mumbai. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	79 / NC/4/MEET/Dec/202425/16
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005206AM23
RA File Number	03AX04004518 AM23
Licence No and Date	0311020197/22/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Mumbai. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	80 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005253AM23
RA File Number	03AX04004529 AM23
Licence No and Date	0311020246/23/12/2022
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	81 / NC/4/MEET/Dec/202425/16
Case Status	Case Rejected
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005515AM23
RA File Number	03AX04004877 AM23
Licence No and Date	0311020479/04/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Mumbai. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP	

Case No.	82 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	ATUL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM APPLY 00005720AM23		
RA File Number	08AX04001557 AM23		
Licence No and Date	0811007007/13/01/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export description	Qty	Import Description	Qty. recommended
Tribenuron Methyl Technical	1 kg.	2-(Carbomethoxy) Benzenesulfonamide 99% (MSB)	0.820 kg
		2-Methoxy-4-Methyl-6-Methylamino-1,3,5-Triazine (MMMT)	0.385 kg.

		N-Butyl Isocyanate (NBI 99%)	0.180 kg.
The RA can take necessary action subject to compliance with other standard requirements of the HBP.			

Case No.	83 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	ATUL LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM APPLY 00005730AM23		
RA File Number	08AX04001730 AM23		
Licence No and Date	0811007009/16/01/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export description	Qty	Import Description	Qty. recommended
Metsulfuron-Methyl Technical	1 kg.	2-(Carbomethoxy) Benzenesulfonamide 99% (MSB)	0.833 kg
		2-Amino-4-Methoxy-6-Methyl-1,3,5-Triazine (AMMT)	0.411 kg.
		N-Butyl Isocyanate (NBI 99%)	0.190 kg.
The RA can take necessary action subject to compliance with other standard requirements of the HBP.			

Case No.	84 / NC/4/MEET/Dec/202425/16		
Case Status	Case Rejected		
Party Name	HERANBA INDUSTRIES LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM APPLY 00005756AM23		
RA File Number	03AX04003936 AM23		

Licence No and Date	0311020748/16/01/2023
Norms Committee Decision: The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Mumbai. Accordingly, the committee decided to close the case. The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.	

Case No.	85 / NC/4/MEET/Dec/202425/16	
Case Status	Case Approved	
Party Name	SPOTON COATINGS PRIVATE LIMITED	
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025	
HQ File Number	HQRNORM REVIW00004858AM25	
RA File Number	52AX04001746 AM23	
Licence No and Date	5211004013/19/01/2023	
Norms Committee Decision:		
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:		
Export item: SILICONE COATED RELEASE PAPER (25GSM TO 140 GSM) as per application (containing relevant base paper)		
Qty.: 1 Kg		
Import items:		
Sl. No.	Item Description	Quantity recommended
1	PAPER 25 GSM TO 140 GSM (Base Paper of relevant quality)	1.04 Kg/Kg content in export item
2	Chemical 909/910 SL351 (Silicon Polymer)	2.1 grams per Sq.mt of export item or applied qty. whichever is less
3	CHEMICAL(Catalyst for Silicone)	0.021 gram per Sq.mt of export item or applied qty. whichever is less

4	CHEMICAL(Cross Linkers for Silicone)	0.0735 gram per Sq.mt of export item or applied qty. whichever is less
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Note: - Note: -No Advance Authorization should be issued on repeat basis based on the fixation of above norms.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	86 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00005990AM23
RA File Number	03AX04005298 AM23
Licence No and Date	0311021053/31/01/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item	Qty	Import Item	Qty. recommended
SODIUM LAURYL SULPHATE GRANULES (C1216)(GALAXY 790 G)	1 kg	Lauryl Alcohol (C1216)/Fatty Alcohol(1216)/Lauryl Cetyl Alcohol	0.67 kg.
SODIUM LAURYL SULPHATE GRANULES (C1216)(GALAXY 790MFG)	1 kg.	Lauryl Alcohol (C1216)/Fatty Alcohol(1216)/Lauryl Cetyl Alcohol	0.67 kg.
SODIUM LAURYL SULPHATE NEEDLES (C1216)(GALAXY 790 N)	1 kg.	Lauryl Alcohol (C1216)/Fatty Alcohol(1216)/Lauryl Cetyl Alcohol	0.67 kg.

The RA can take necessary action subject to compliance with other standard requirements of the HBP.

Case No.	87 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved

Party Name	SYNERGIA SCIENCES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM APPLY 00006089AM23		
RA File Number	03AX04005367 AM23		
Licence No and Date	0311021164/06/02/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export description	Qty	Import Description	Qty. recommended
IMIPROTHRIN MUP 50%	1 kg.	Aminoacetonitrile HCL	0.460 kg.
		Propargyl Chloride (65%)	0.670 kg.
		R-Trans Chrysanthemic acid	0.253 kg.
		R-Cis Chrysanthemic acid	0.060 kg.
		RS-Cis Chrysanthemic acid	Not required
The RA can take necessary action subject to compliance with other standard requirements of the HBP.			

Case No.	88 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	MADRAS FLUORINE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00006217AM23
RA File Number	04AX04000920 AM23
Licence No and Date	0411004870/09/02/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:	

Export item: POTASSIUM HEXAFLUORO PHOSPHATE (WHITE GRANULAR / POWDER)

Qty.: 1 Kg

Import item:

S. No:	Item Description	Qty. recommended
1	HYDROFLUORIC ACID 70 PERCENT	1.461 Kg
2	POLYPHOSPHORIC ACID 115 PERCENT	0.540 Kg
3	POTASSIUM HYDROXIDE 90 PERCENT	1.193 kg

The RA can take necessary action subject to compliance with other standard requirements of the HBP.

Case No.	89 / NC/4/MEET/Dec/202425/16
Case Status	Case Rejected
Party Name	KELVIN NATURAL MINT PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00006280AM23
RA File Number	05AX04003222 AM23
Licence No and Date	0511017302/13/02/2023

Norms Committee Decision:

The committee considered the case as per the agenda and noted that the firm was given a final opportunity to appear for a personal hearing vide email dated 12.10.2024, but no response was received. Therefore, the committee decided to reject the case.

The RA can take necessary action subject to compliance with other standard requirements of the HBP.

Case No.	90 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	HPL ADDITIVES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025

HQ File Number	HQRNORM APPLY 00006296AM23
RA File Number	05AX04003160 AM23
Licence No and Date	0511017313/13/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Complete tech details, mfg. process. • Complete chemistry with mol wt. of import and export with % yield of chemical reaction. The case stands for deferred.	

Case No.	91 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	NATIONAL CHEMICAL INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00006342AM23
RA File Number	03AX04005526 AM23
Licence No and Date	0311021466/15/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • COA report of import and export items. • Difference in import and export items indicating composition. • A balanced Chemical reaction indicating molecular weight of reactants & products and accordingly calculation of requirement of raw materials. The case stands for deferred.	

Case No.	92 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00006425AM23
RA File Number	03AX04005649 AM23

Licence No and Date	0311021546/20/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case. The case stands deferred.	

Case No.	93 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	BURLY SINKS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00006474AM23
RA File Number	08AX04001901 AM23
Licence No and Date	0811007343/21/02/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	94 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	CAMEX LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM APPLY 00006581AM23		
RA File Number	08AX04001948 AM23		
Licence No and Date	0811007377/24/02/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty.	Import Item	Qty. recommended

POLYETHYLENE WAX POWDER	1 kg	POLYETHYLENE WAX FLAKES	1.02 Kg/Kg content in export
The RA can take necessary action subject to compliance with other standard requirements of the HBP.			

Case No.	95 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	SECURITY PRINTING AND MINTING CORPORATION OF INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00006744AM23
RA File Number	03AX04005807 AM23
Licence No and Date	0311021883/03/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following:	
The import item no-2 Numbering Wheels (Prefix Numbering wheel), import item no- 3 Block for Numbering machine to print Signature and Mountain top with deno and import item No: 10 Numbering Wheels (Prefix Numbering wheel) are consumable in nature, therefore, to indicate initial weight of Items and final weight (after using) and commercial value of discarded these items for offsetting the three import items.	
The case stands deferred.	

Case No.	96 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00006789AM23
RA File Number	07AX04001787 AM23
Licence No and Date	0711006663/07/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case.	
The case stands deferred.	

Case No.	97 / NC/4/MEET/Dec/202425/16																			
Case Status	Case Approved																			
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED																			
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025																			
HQ File Number	HQRNORM APPLY 00006811AM23																			
RA File Number	03AX04005821 AM23																			
Licence No and Date	0311021980/09/03/2023																			
Norms Committee Decision:																				
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:																				
<table><tr><th>Export Item</th><th>Qty.</th><th>S. No</th><th>Import Item</th><th>Qty. recommended</th></tr><tr><td rowspan="3">U V Stabilizer Master Batch (Containing not more than 20% UV Stabilizer)(U V Stabilizer Master Batch (Containing not more than 20% UV Stabilizer)</td><td rowspan="3">1 kg</td><td>1</td><td>SUH 010 POWDER</td><td>1,02 KG/KG CONTENT IN EXPORT</td></tr><tr><td>2</td><td>SUH 033 POWDER</td><td>1,02 KG/KG CONTENT IN EXPORT</td></tr><tr><td>3</td><td>LLDPE</td><td>1,02 KG/KG CONTENT IN EXPORT</td></tr></table>					Export Item	Qty.	S. No	Import Item	Qty. recommended	U V Stabilizer Master Batch (Containing not more than 20% UV Stabilizer)(U V Stabilizer Master Batch (Containing not more than 20% UV Stabilizer)	1 kg	1	SUH 010 POWDER	1,02 KG/KG CONTENT IN EXPORT	2	SUH 033 POWDER	1,02 KG/KG CONTENT IN EXPORT	3	LLDPE	1,02 KG/KG CONTENT IN EXPORT
Export Item	Qty.	S. No	Import Item	Qty. recommended																
U V Stabilizer Master Batch (Containing not more than 20% UV Stabilizer)(U V Stabilizer Master Batch (Containing not more than 20% UV Stabilizer)	1 kg	1	SUH 010 POWDER	1,02 KG/KG CONTENT IN EXPORT																
		2	SUH 033 POWDER	1,02 KG/KG CONTENT IN EXPORT																
		3	LLDPE	1,02 KG/KG CONTENT IN EXPORT																
The RA can take necessary action subject to compliance with other standard requirements of the HBP.																				

Case No.	98 / NC/4/MEET/Dec/202425/16
Case Status	Case Rejected
Party Name	SADHANA NITRO CHEM LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00007175AM23
RA File Number	03AX04006227 AM23
Licence No and Date	0311022408/24/03/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and noted that the firm has submitted a reply stating that the subject Advance Authorization was surrendered at RA- Mumbai. Accordingly, the committee decided to close the case.

The RA concerned may take necessary action subject to compliance with other usual conditions on HBP.

Case No.	99 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00007207AM23
RA File Number	03AX04006214 AM23
Licence No and Date	0311022431/25/03/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case.	
The case stands deferred.	

Case No.	100 / NC/4/MEET/Dec/202425/16		
Case Status	Case Approved		
Party Name	CAMEX LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025		
HQ File Number	HQRNORM APPLY 00007225AM23		
RA File Number	08AX04002130 AM23		
Licence No and Date	0811007691/27/03/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:			
Export Item	Qty.	Import Item	Qty. recommended
POLYETHYLENE WAX POWDER	1 kg	POLYETHYLENE WAX FLAKES	1.02 Kg/Kg content in export

The RA can take necessary action subject to compliance with other standard requirements of the HBP

Case No.	101 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	CROPNOSYS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00007250AM23
RA File Number	07AX04001929 AM23
Licence No and Date	0711007212/28/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case. The case stands deferred.	

Case No.	102 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	ARKRAY HEALTHCARE PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00007330AM23
RA File Number	52AX04001825 AM23
Licence No and Date	5211004524/31/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and subsequently decided to refer it to the Department of Biotechnology for their evaluation and comments. The case stands deferred.	

Case No.	103 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred

Party Name	VASUDHA CHEMICALS PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00007353AM23
RA File Number	03AX04006317 AM23
Licence No and Date	0311022659/31/03/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the details of indigenous input with qty for each export item. The case stands deferred.	

Case No.	104 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	ASTEC LIFESCIENCES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000056AM24
RA File Number	03AX04000003 AM24
Licence No and Date	0311022674/10/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a personal hearing before the Norms Committee with all supporting documents to explain their case. The case stands deferred.	

Case No.	105 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	ANAR CHEMICALS LLP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000236AM24
RA File Number	08AX04002294 AM23
Licence No and Date	0811007891/17/04/2023
Norms Committee Decision:	

The committee considered the case as per the agenda and the committee decided to ask the firm to appear for a **personal hearing** before the Norms Committee with all supporting documents to explain their case.

The case stands deferred.

Case No.	106 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000337AM24
RA File Number	09AX04000032 AM24
Licence No and Date	0911004857/21/04/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: Self Adhesive Paper (160 GSM +/- 10%) Direct Thermal

Qty.: 3000000 Sq. mt

Import item.

Import Items:

S.No.	Item Description	Quantity recommended
1.	THERMAL PAPER Various Grades-70 GSM +/- 10%- various widths	1.04 Sq. Mt/Sqmt of export item
2.	Release Base Paper - Various Colours- 60 GSM +/- 10% - Glassine - various widths	1.04 Sq. Mt/Sqmt of export item
3.	Plasticizer Oil / Rubber Plasticizer	0.00396 kg//Sqmt of export item
4.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item
5	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item

6	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item
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The RA can take necessary action subject to compliance with other standard requirements of the HBP.

Case No.	107 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	EQUINOX IMPEX
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000367AM24
RA File Number	08AX04002257 AM23
Licence No and Date	0811007953/24/04/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Export description	Qty	S. No	Import Description	Qty. recommended
REACTIVE BLACK DNN (REACTIVE BLACK EXF) REACTIVE SUPER BLACK R	1 kg	1	ACETANILIDE BASE VINYL SULPHONE ESTER	0.570 kg
		2	H ACID	0.216 kg.
		3	J ACID	0.090 kg.
		4	SODIUM NITRITE	0.151 kg.
		5	META PHENYLENE DIAMINE 4 SULPHONIC ACID	0.050 kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	108 / NC/4/MEET/Dec/202425/16
Case Status	Case Rejected

Party Name	ASMITA MARWA WORKSHOP
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000420AM24
RA File Number	09AX04000038 AM24
Licence No and Date	0911004874/26/04/2023
Norms Committee Decision: The committee considered the case as per agenda and observed that the import and export involve marble, posing a challenge to distinguishing the quality and variety of imported and exported marble. This presents the possibility of importing high-quality marble while exporting inferior-quality marble. Therefore, the committee decided to reject the case and to suggest the firm to consider another suitable scheme for exports like the duty drawback scheme administered by Department of Revenue (DoR). The RA can take necessary action subject to compliance with other standard requirements of HBP	

Case No.	109 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000434AM24
RA File Number	03AX04000052 AM24
Licence No and Date	0311023136/27/04/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	110 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000437AM24
RA File Number	03AX04000051 AM24
Licence No and	0311023138/27/04/2023

Date	
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	111 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	PRIVI SPECIALITY CHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000498AM24
RA File Number	03AX04000370 AM24
Licence No and Date	0311023227/01/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred	

Case No.	112 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	STIC ON PAPERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000702AM24
RA File Number	09AX04000115 AM24
Licence No and Date	0911005001/09/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under: Export Item Name: Self Adhesive Paper (160 GSM +/- 10%) Direct Thermal	

Qty.: 2500000 Sq. mt

Import Items:

S.No.	Item Description	Quantity recommended
1.	THERMAL PAPER Various Grades-70 GSM +/- 10%- various widths	1.04 Sq. Mt/Sqmt of export item
2.	Release Base Paper - Various Colours- 60 GSM +/- 10% - Glassine - various widths	1.04 Sq. Mt/Sqmt of export item
3.	Plasticizer Oil / Rubber Plasticizer	0.00396 kg/Sqmt of export item
4.	Hydrocarbon Resins	0.01224 kg/Sqmt of export item
5	Thermoplastic Elastomer SIS	0.00624 kg/Sqmt of export item
6	Rosin Ester Tackifying Resin / Komotac Resin	0.00156 kg/Sqmt of export item

The RA can take necessary action subject to compliance with other standard requirements of HBP.

Case No.	113 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	BRILLIANT PRINTERS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000790AM24
RA File Number	07AX04000152 AM24
Licence No and Date	0711007551/12/05/2023

Norms Committee Decision:

The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to approve the ad-hoc norms as under:

Sl.No.	Export Item Description	Qty.	Import Item Description	Qty.
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1	PRINTED BOOKS = 137100 Qty (Printing Thin paper - uncoated, 30gsm, 66 to 91 cm- 93816 Kgs,	93816Kg	Printing Thin paper - uncoated, 30 GSM, 66 to 91 cm (plus or minus) 137100 Nos Qty	105073.92 Kg
2	PRINTED BOOKS = 14000 Qty (Printing Thinpaper - uncoated, 36gsm, 66 to 70 cm- 15969 Kgs,	15969 Kg	Printing Thin paper - uncoated, 30 GSM, 66 to 91 cm (plus or minus) 137100 Nos Qty	17885.28 kg
3	PRINTED BOOKS = 10000 Qty (Printing Thin paper - uncoated, 39gsm, 66 to 70 cm- 10070 Kgs,	10070 Kg.	Printing Thin paper - uncoated, 39gsm, 66 to 70 cm plus or minus) 10000 Nos Qty	11278.4 Kg.

The RA can take necessary action subject to compliance with other standard requirements of HBP.

Case No.	114 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	KRISHNA ENZYTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000837AM24
RA File Number	31AX04000031 AM24
Licence No and Date	3111002277/15/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	115 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025

HQ File Number	HQRNORM APPLY 00000925AM24
RA File Number	03AX04002621 AM23
Licence No and Date	0311023647/18/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	116 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	COROMANDEL INTERNATIONAL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00000958AM24
RA File Number	03AX04000595 AM24
Licence No and Date	0311023700/18/05/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	117 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	HIGH GRADE INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00001339AM24
RA File Number	03AX04001004 AM24
Licence No and Date	0311024274/06/06/2023
Norms Committee Decision: The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:	

Export Item	Qty.	S. No	Import Item	Qty. recommended
U V Stabilizer Master Batch (Containing not more than 20% UV Stabilizer) (U V Stabilizer Master Batch (Containing not more than 20% UV Stabilizer)	1 kg	1	SUH 010 POWDER	1,02 KG/KG CONTENT IN EXPORT
		2	SUH 033 POWDER	1,02 KG/KG CONTENT IN EXPORT
		3	LLDPE	1,02 KG/KG CONTENT IN EXPORT

The RA can take necessary action subject to compliance with other standard requirements of the HBP.

Case No.	118 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	TOT TYRES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00001353AM24
RA File Number	05AX04000329 AM24
Licence No and Date	0511019223/06/06/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to transfer the case to Norms Committee-7for fixation of norms.	
The case stands deferred.	

Case No.	119 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	HERANBA INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00001420AM24
RA File Number	03AX04001072 AM24
Licence No and Date	0311024375/09/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.

The case stands deferred.

Case No.	120 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	PIDILITE INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00002150AM24
RA File Number	03AX04001309 AM24
Licence No and Date	0311024815/23/06/2023

Norms Committee Decision:

The committee considered the case as per the agenda and after detailed deliberation and based on the recommendation of the technical authority, the committee decided to fix the norms as follows:

Export Item Name: Water-based pressure sensitive natural rubber latex based adhesive (W 206) (Solid Content 53-57%)

Qty.: 23151.0 Kg

Import items:

S. no.	Item description	Qty. Recommended per kg of export
1	ROSIN ESTER)	0.301 kg
2	Polyacrylate based Thickener	0.015 kg
3	FA based Emulsifier	0.020 kg
4	Mineral oil based Defoamer	0.002 kg

The RA can take necessary action subject to compliance with other standard requirements of the HBP.

Case No.	121 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00004284AM24
RA File Number	05AX04000923 AM24
Licence No and Date	0511019697/07/07/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	

Case No.	122 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	VISION GEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00006263AM24
RA File Number	13AX04000150 AM24
Licence No and Date	1311002258/16/10/2023
Norms Committee Decision: The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to ask the firm to furnish the following: • Specific name of each accessory with technical specification of item including Synthetic stones. • Photographs/drawing & design of each export item, highlighting the import and indigenous items. The case stands deferred.	

Case No.	123 / NC/4/MEET/Dec/202425/16
Case Status	Case Approved
Party Name	RUCHIKA CHEMICAL INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM REVIW00004902AM25

RA File Number	03AX04003585 AM24		
Licence No and Date	0311028505/06/11/2023		
Norms Committee Decision:			
The committee considered the case as per the agenda and other relevant paper and based on recommendation of technical authority, the committee decided to re-fix the ad-hoc norms as under:			
Export item	Qty.	Import item	Qty. Recommended
BASIC YELLOW 40 (S.O. DYESTUFF) DYE STRENGTH MINIMUM 99%	1 Kg.	DIETHYL META AMINO PHENOL (DEMAP) STANDARD	0.867 Kg.
		ETHYL CYANO ACETATE (ECA) STANDARD	0.487 Kg.
		DI METHYL FORMALHYDE (DMF) STANDARD	1.30 Kg.
		ORTHO PHENYL LINE DIAMINE (OPDA) STANDARD	0.465 Kg.

RA may take necessary action subject to compliance with other usual conditions of the HBP.

Case No.	124 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00007269AM24
RA File Number	05AX04002718 AM24
Licence No and Date	0511022545/07/12/2023
Norms Committee Decision:	
The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority.	
The case stands deferred	

Case No.	125 / NC/4/MEET/Dec/202425/16
Case Status	Case Deferred
Party Name	FOAMTECH ANTIFIRE COMPANY
Meeting Number and Date	NC/ 4/ MEET/ Dec/ 202425/ 16 and 10/01/2025
HQ File Number	HQRNORM APPLY 00007270AM24
RA File Number	05AX04002719 AM24
Licence No and Date	0511022546/07/12/2023
Norms Committee Decision: The committee considered the case as per the agenda and decided to defer the case for further examination and comment of technical authority. The case stands deferred.	